

**F. No. J-16/11/2017-Judicial
Government of India
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section**

Shastri Bhawan, New Delhi,
Dated 8th February, 2018

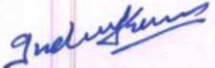
OFFICE MEMORANDUM

Sub: Modifications in the Schemes containing terms & conditions governing engagement of various categories of Central Govt. panel counsel – Regarding.

The Undersigned is directed to refer to this Department's OM Nos. 21(4)/99-Judl., No. 24(2)/99-Judl., No. 25(3)/99-Judl., No. 26(1)/99-Judl., No. 26(2)/99-Judl., No. 27(11)/99-Judl. all dated 24.09.1999 and OM Nos. 23(1)/87-Judl. dated 24.04.1987 and No. 22(1)/87-Judl. dated 05.06.1987, containing terms & conditions governing the engagement of various categories of Central Government Panel Counsel and to state that subclause 2 of the clause IX "Right to Private Practice and Restrictions" in above referred OM No. 21(4)/99-Judl. dated 24.09.1999 and in OM No. 26(1)/99-Judl. dated 24.09.1999 (in respect of Senior Counsel) and subclause 2 of the clause XII "Right to Private Practice and Restrictions" in the all the other OMs referred above including OM No. 26(1)/99-Judl. dated 24.09.1999 in respect of Sr./Central Govt. Standing Counsel and Additional Central Govt. Standing Counsel, have been modified and will now be read as under:

RIGHT TO PRIVATE PRACTICE AND RESTRICTIONS:

2. A Counsel shall not advise any party in or accept any case against the Government of India or the Public Sector Undertaking or which is likely to affect or lead to litigation against the Government of India or the Public Sector Undertakings.
2. This issues with the approval of the competent authority.


(Inder Kumar)
Additional Secretary

Copy to:-

1. PS to ML&J/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. PS to Attorney General, PS to Solicitor General and PS to All Addl. Solicitors General.
3. All the Assistant Solicitors General of India.
4. The Registrar-General, Supreme Court of India.
5. The Registrar to all the High Courts & Benches of High Courts in India.
6. The Registrar of all the CAT/AFT/NGT Benches in India.
7. The District Judges of all the District & Subordinate Courts in India.
8. All the Branch Secretariat of this Department at Mumbai, Kolkata, Chennai & Bengaluru.
9. The Incharge, Central Agency Section.
10. The Incharge, Litigation (High Court/CAT) Section, New Delhi.
11. The Incharge, Litigation (Lower Court) Section, New Delhi.
12. The Pay & Accounts Office, Department of Legal Affairs, New Delhi.
13. One copy of this OM is uploaded on official website of this Department i.e. www.legalaffairs.gov.in under the tab 'Judicial Section' inside the link "Circulars pertaining to litigation", for information / compliance by the all concerned.
14. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
15. Guard File/Judicial Section with 5 spare copies.



(D. Srinivas)

Section Officer (Judicial)

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